

**SUPREME COURT OF INDIA**

Mallamma

Vs.

Siddegowda

C.A.No.782 of 2001

(S.P.Bharucha and Y.K.Sabharwal JJ.)

22.01.2001

**ORDER**

The Text below is only a summarized version of the order pronounced

Second appeal allowed by High Court by reversing concurrent finding of two Courts below. On appeal Supreme Court held that before allowing second appeal a question of law has to be framed and there has to be detailed discussion why concurrent findings of Courts below are to be set aside. Restored the second appeal to file of High Court.